

COURT – I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 344 of 2012 in
DFR 904 of 2012

Dated : 7th December, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

DPSC Ltd. ... Appellant(s)

Versus

West Bengal Electricity Regulatory CommissionRespondent(s)

Counsel for the Appellant(s) : Mr. Atul Shankar Mathur

Ms. Shruti Verma

Counsel for the Respondent(s): Mr. Pratik Dhar

Mr. C.K. Rai

Mr. Ravin Dubey for R.1

ORDER

Time for payment of the cost is extended for 15 more days and accordingly, the learned counsel for the Applicant is directed to pay the cost of Rs. 50,000/- to the charitable organization as directed earlier on or before 21.12.2012.

The Registry is directed to number the Appeal after getting the intimation about the compliance of the Order and post for Admission on **16.01.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs